

**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**NO. HC.VII-06/2145 /2024/A**

From :- Shri Utpal Rajkhowa  
Registrar (Vigilance)  
Gauhati High Court  
Guwahati

To,  
District & Sessions Judge,  
Dibrugarh

Dated Guwahati, the 5<sup>th</sup> March, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**  
Ref:- Letter No. DJD/1130/2024, dated 29.02.2024

Sir,

With reference to the above, I am directed to inform you that **Shri Chandan Saikia**, JMFC, Dibrugarh has mentioned the wrong block period in his application to avail LTC benefits. He has mentioned the block period as 2020-2024, instead of 2022-2025. As such, he is requested to submit a fresh application mentioning the correct block period to avail L.T.C. benefits (i.e. 2022-2025).

Shri Saikia may be informed accordingly

Thanking you,

Yours faithfully,

Sd/-

**REGISTRAR (VIGILANCE)**

**Memo No. HC.VII-06/2146-2147/2024/A**. Dated 5<sup>th</sup> March, 2024

Copy to:-

1. **Shri Chandan Saikia**, JMFC, Dibrugarh for information.
2. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

Sd/-  
5/3/24

**REGISTRAR (VIGILANCE)**

Recd  
04/03/24